

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT –I)
NEW DELHI.

(IB)-455(PB)/2017

In the matter of:

M/s. Indiabulls Housing Finance Ltd.

...Petitioner.

v.

M/s. Foraging Pvt. Ltd.

... Respondent

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code.

Order delivered on 30.11.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the Petitioner

Mr. Chetan Sharma, Sr. Adv.
Mr. Abhishek Swaroop, Adv.
Mr. Anupam K. Sinha, Adv.
Ms. Abhilasha Vij, Adv.

Respondent

Mr. Gurcharan Singh, Adv.
Mr. Garima Sharma, Adv. with
Mr. Sanjay Gambhir & Ms.Reena
Gambhir, Parties.

ORDER

Learned counsel for the parties are present. Ld. Counsel for the respondent seeks some time for filing reply to the petition. It is seen from the order dated 7.11.2017 that the respondent was to file a reply on or before 17.11.2017 and further the petitioner was to file the rejoinder in relation to the reply. It should have been made available to the counsel for the petitioner. However, ld. Counsel for the respondent seeks some more



time to file reply and the reasons given by the Id. Counsel for the respondent are also not satisfactory. Taking into consideration the non-compliance of the order dated 7.11.2017 the cost of Rs.20,000/- is imposed. Cost be paid to the Id. Counsel for the petitioner within one week. Post the matter on 18.12.2017.

- Sd -


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

- Sd -

(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS